

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 620
IB-353/ND/2021
IA/547/2024, IA/1577/2023

IN THE MATTER OF:

**State Bank of India Through
Its Authorized Person Mr. S. V. Saravanan**

...PETITIONER

Vs

Mrs. Asha Mittal

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

**Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant/RP

**:Mr. Karan Valecha and Mr.
Dhananjaya Sud, Advocates**

For the Personal Guarantor

:Adv. Shruti Nayar

ORDER

Due to paucity of time, matter is adjourned to **05.07.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**